

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHEMIZOL ADDITIVES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Chemizol Additives Private Limited
2.	Date of incorporation of corporate debtor	13-09-2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24240KA2007PTC043855
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 19, E&F Bidadi Industrial Area, 2nd Phase, Sector 1, Talakuppe Village, Bidadi, Hobli, Ramanagara Dist, Bangalore Rural, Karnataka- 562109
6.	Insolvency commencement date in respect of corporate debtor	23-02-2022
7.	Estimated date of closure of insolvency resolution process	22-08-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hari Babu Thota Regn. No. IBBI/IPA-002/IP-N00084/2017-2018/10225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bangalore, Karnataka-560011 E-mail: csharibabuthota@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: #41/1, 2nd Floor, A Wing, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bangalore, Karnataka-560011 E-mail: chemizolip@gmail.com
11.	Last date for submission of claims	24-03-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website link: https://ibbi.gov.in/home/downloads

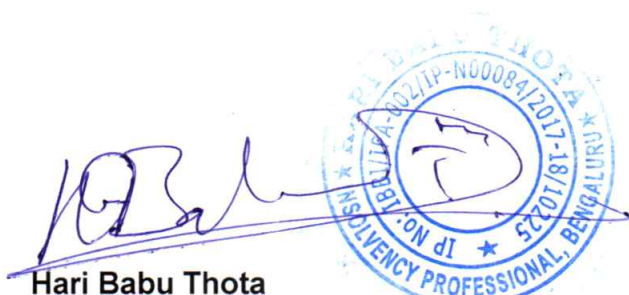
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Chemizol Additives Private Limited on 23-02-2022 (copy of order received on 10-03-2022)

The creditors of Chemizol Additives Private Limited, are hereby called upon to submit their claims with proof on or before 24-03-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Hari Babu Thota
Interim Resolution Professional of Chemizol Additives Private Limited
Regn. No. IBBI/PA-002/IP-N00084/2017-2018/10225

Date: 11-03-2022
Place: Bengaluru